

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.231 - IA/999(AHM)2023
in
CP(IB) 78 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Manpower Group Services India Pvt Ltd
V/s
Euphoria Technologies Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 22/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nipun Singhvi, Adv. a.w. Mr. Mayur Jugtawat, Adv.
For the Respondent : Ms. Sheenu Talreja, Adv i/b Ms. Natasha Shah, Adv. R-
1
Mr. Kunjal Dalal, Adv. for R-3

ORDER

IA/999(AHM)2023

Ld. Counsel for the applicant/RP seek time to file rejoinder. He submitted that he needs some other documents from the respondent. Ld. Counsel for the respondent(s) is directed to furnish the documents which the Resolution Professional requires for successful completion of CIRP process.

List the matter on 21.06.2024

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

CHITRA HANKARE
MEMBER (JUDICIAL)